

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-965(PB)/2020**

**IN THE MATTER OF:**

Simran Kaur

.... Applicant/petitioners

v.

Entertainment City Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 30.09.2020**

**Coram:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Piyush Singh, Mr. Aditya Parolia & Mr.  
Prateek Vats, Advs.

**ORDER**

Notice to show cause as to why the corporate insolvency resolution process be not initiated against the corporate debtor.

Process dasti.

List for further consideration on 29.10.2020.

— Sd —

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

— Sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**